

(iii) Statement explaining the reasons why the documents mentioned at (i) and (ii) above could not be laid on the Table within the period prescribed under the said section.

[Placed in Library. See No. LT-5686/66].

ACCOUNTS OF THE COIR BOARD, ERNAKULAM, FOR THE YEAR 1964-65 AND AUDIT REPORT THEREON.

The Minister of Commerce (Shri Manubhai Shah): I beg to lay on the Table a copy of the certified Accounts of the Coir Board, Ernakulam, for the year 1964-65 and Audit Report thereon under sub-section (4) of section 17 of the Coir Industry Act, 1953. [Placed in Library. See No. LT-5687/66].

COAL MINES (CONSERVATION AND SAFETY) ACT, 1952, ETC.

The Minister of Mines and Metals (Shri S. K. Dey): I beg to lay on the Table—

(1) A copy each of the following Notifications under sub-section (4) of section 17 of the Coal Mines (Conservation and Safety) Act, 1952:—

(i) The Coal Mines (Conservation and Safety) (Second Amendment) Rules, 1965 published in Notification No. G.S.R. 4 in Gazette of India dated the 1st January, 1966.

(ii) The Coal Mines (Conservation and Safety) Amendment Rules, 1966 published in Notification No. G.S.R. 57 in Gazette of India dated the 8th January, 1966.

[Placed in Library. See No. LT-5688/66].

(2) (i) Annual Report of the Neyveli Lignite Corporation Limited for the year 1964-65 along with the Audited Accounts and the Comments of the Comptroller and Auditor General thereon under sub-section (1) of section 619A of the Companies Act, 1956.

(ii) Review by the Government on the working of the above Company.

[Placed in Library. See No. LT-5689/66].

(3) (i) Annual Report of the Manganese Ore (India) Limited, Nagpur for the year 1964-65 along with the Audited Accounts and the Comments of the Comptroller and Auditor General thereon under sub-section (1) of section 619A of the Companies Act, 1956.

(ii) Review by the Government on the working of the above Company.

[Placed in Library. See No. LT-5690/66].

CENTRAL SILK BOARD (AMENDMENT) RULES, 1966.

The Deputy Minister in the Ministry of Commerce (Shri Shafi Qureshi): I beg to lay on the Table a copy of the Central Silk Board (Amendment) Rules, 1966 published in Notification No. G.S.R. 139 in Gazette of India dated the 29th January, 1966 under sub-section (3) of section 13 of the Central Silk Board Act, 1948. [Placed in Library. See No. LT-5691/66].

12.15 hrs.

REPORT OF PUBLIC ACCOUNTS COMMITTEE

(FORTY-FOURTH REPORT)

Shri Morarka (Jhunjhunu): I beg to present the Forty-fourth Report of the